

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

(Please send this form with enclosures to the Registrar to the Offer at its address given overleaf)

OFFER SCHEDULE	FORM OF ACCEPTANCE –CUM-ACKNOWLEDGEMENT
OPENS ON 2nd September,2005	From: Name:
CLOSES ON 21 st September,2005	Full Address:

Tel No: Fax No. e-mail:

To
Karvy Computer Share Private Limited

"Karvy House" 46, Avenue 4, Street No.1 Banjara Hills, Hyderabad 500 034

Sub: Open offer to acquire 32 04 000 equity shares of Rs10/- each representing 20% of the paid up capital of SQL Star International Limited (SQL) by M/s Super Star Exports Pvt Limited, M/s Padmavatiasha Properties and Projects Pvt Limited and Mr N R Ganti (Acquirers) in terms of SEBI (Substantial Acquisition of Shares & Takeovers) Regulations, 1997.

Dear Sir,

I/We refer to the Letter of Offer dated 23rd July, 2005 for acquiring the equity shares held by me/us in SQL.

I/ We ,the undersigned, have read the Letter of Offer and understood its contents including the terms and conditions as mentioned therein.

For Equity shares held in Physical Form

I/We hold equity shares in physical form, accept the Offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my/our equity shares as detailed below:

Sr.No	Ledger Folio No	Certificate No	Distinctive Nos.	No of Equity Shares
Total Number of Equity Shares				

(Incase of insufficient space, please use additional sheet and authenticate the same)

I/We confirm that the Offer is hereby accepted by me/us and that the equity shares which are being tendered herewith by me/us under this Offer are free from liens, charges and encumbrances of any kind whatsoever.

1/ We note and understand that the original share certificate(s) and valid share transfer deed will be held in trust by the Registrar to the Offer until the time the Acquirers make payment of the Offer Price as mentioned in the Letter of Offer.

I/ We note and understand that the Acquirers will pay the consideration only after documents are found valid and approved by the Acquirers

For equity shares held in dematerialized form

I/We hold equity shares in dematerialized form, accept the Offer and enclose a photocopy of the delivery instructions duly acknowledged by the DP in respect of my/our equity shares as detailed below:

DP Name	DP ID	Client ID	Name of Beneficiary	No of Equity shares

1/ We have done an off market transaction for crediting the equity shares to the “KCL Escrow Account SQL Open offer” whose particulars are :

DP ID IN 300394 Client ID 15472548

1/ We note and understand that the equity shares would remain in the said account i.e. “KCL Escrow Account SQL Open offer” until the Acquirers make payment of the Offer Price as mentioned in the Letter of Offer.

If my/our equity shares are held in a beneficiary account with CDSL, I/We enclose a copy of the "Inter Depository

----- TEAR ALONG THIS LINE-----

Acknowledgement Slip

Karvy Computer Share Private Limited

"Karvy House" 46, Avenue 4, Street No.1 Banjara Hills, Hyderabad, 500 034

TEL: 040 23312454 FAX: 040 23311968

Received from Mr. / Ms

Form of Acceptance cum

Acknowledgement for SQL Offer as per details below:-

#Folio/Beneficiary A/c No -----Number of Certificates enclosed -----Certificate No-----Total No of Equity shares enclosed-----

Stamp of collection center, Signature of Official, & Date of Receipt	#Copy of Delivery Instruction to DP-----

(Delete whichever is not applicable)

I/We authorize the Acquirers

1. To acquire the equity shares so tendered by me/us in acceptance of the Offer in terms of and subject to the Letter of Offer
2. To the extent that the equity shares tendered by me/us are not acquired (in terms of and subject to the Letter of Offer), to return to me/us share certificate(s) and in the case of dematerialized equity shares to credit such equity shares to my/our depository account, in each case at my/our sole risk and specifying the reasons thereof.
3. If the equity shares so tendered are withdrawn by me/us (in terms of and subject to the Letter of Offer), to return to me/us share certificate(s) and in the case of dematerialized equity shares to credit such equity shares to my/our depository account, in each case at my /our sole risk.

I/We authorize the Acquirers or the Manager to the Offer or the Registrar to the Offer to send by registered post the crossed account payee cheque / Demand draft / pay order as purchase consideration to the sole / first holder at the address mentioned below:

Yours faithfully

Signed and delivered

	1 st Shareholder	2 nd Shareholder	3 rd Shareholder
Full Name			
PAN / GIR no. allotted under the Income Tax Act 1961			
Signature			

Note: In case of joint holdings, all shareholders must sign. A body corporate must affix its company stamp.

Place:

Date:

In order to avoid fraudulent encashment of cheque / demand draft / pay order in transit, the applicants are requested to provide details of bank account of the sole / first shareholder and the crossed account payee cheque / demand draft / pay order will be drawn accordingly.

Name of the Bank, Branch address	Account No	Savings / Current / NRE / NRO / Others
		(Please tick)

Address	Phone / Fax No	Contact Person / Email ID
201–203 “Shail” Opp. Madhusudhan House, Behind Girish Cold drinks, Off C G.Road, Ahmedabad 380 006	Tel: (79) 26420 422 / 26400 527 / 26400 528 Fax:(79) 26565 551	Mr. Edward
G-1, Swathi Court, 22,Vijay Raghava Road, T. Nagar, Chennai 600 017	Tel:(44) 2815 3445 / 2815 1034 / 2815 3658 Fax: (44) 2815 3181	Mr. Gunashekhar
7, Andheri Industrial Estate, Off Veera Desai Road, Andheri (W), Mumbai 400 053	Tel: (22) 2673 0799 / 153 / 292 Fax: (22) 2673 0152	M s . Vish a ka Shringarpure
16/22, Bake House, Maharashtra Chamber of Commerce Lane, Kalaghoda, Fort, Mumbai – 400 023	Tel : (22) 56382666 Fax: (22) 56331135	Ms. Nutan Shirke
105-108, Arunachal Building, 19 Barakhamba Road, Connaught Place, New Delhi 110 001	Tel: (11) 2332 4401 / 2335 3835 / 981 Fax: (11) 2332 4621	M r . Mich a e l George
46, Avenue 4, Street No 1, Banjara Hills, Hyderabad – 500 034	Tel: (40) 23312454 / 23320751 / 752/ 251 Fax: (40) 23311968	Ms. Anitha

-----TEAR ALONG THIS LINE-----

All future correspondence if any should be addressed to Registrar to the Offer at the following address:

Karvy Computer Share Private Limited

“Karvy House”46,Avenue 4, Street No.1 Banjara Hills,Hyderabad,500 034

TEL:040 23312454 FAX: 040 23311968

Contact Person :Mr. M Murali Krishna **Email:** mailmanager@karvy.com

PLEASE USE THIS FORM ONLY IF YOU HAVE TENDERED THE SHARES AND WISH TO WITHDRAW YOUR APPLICATION

FORM OF WITHDRAWAL

You have an OPTION TO WITHDRAW the acceptance tendered in response to the Offer any time up to three working days prior to the date of closure of the Offer i.e. on or before. In case you wish to withdraw your acceptance, please use this form	OFFER SCHEDULE
	OFFER OPENS ON 2 nd September , 2005
	LAST DATE OF WITHDRAWAL 16 th September,2005
	OFFER CLOSES ON 21 st September,2005

From

Name:

Address:

Tel No: Fax No: email:

To

Karvy Computer Share Private Limited

“Karvy House”46, Avenue4, Street No.1 Banjara Hills,Hyderabad 500 034

Contact Person: Mr M Murali Krishna email:mailmanager@karvy.com

Dear Sirs,

Sub: Open offer to acquire 32 04 000 equity shares of Rs10/- each representing 20% of the paid up capital of SQL Star International Limited (SQL) by M/s Superstar Exports Pvt Limited ,M/s Padmavatiasha Properties and Projects Pvt Limited and Mr N R Ganti (Acquirers) in terms of SEBI (Substantial Acquisition of Shares & Takeover) Regualtions,1997.

I/We refer to the Letter of Offer dated 23rd July,2005 for acquiring the above mentioned shares

I/We, the undersigned, have read this Letter of Offer and accept unconditionally its contents including the

terms and conditions and procedures as mentioned therein.

I/We have read the procedure for withdrawal of equity shares tendered by me/us in the Offer as mentioned in para 8.3 of the Letter of Offer & unconditionally agree to the terms and conditions mentioned herein.

I/We hereby consent unconditionally and irrevocably to withdraw my/our shares from the offer and I/We further authorize the Acquirers to return to me/us, the tendered equity share certificate(s)/share(s) at my/our sole risk.

I/We note that upon withdrawal of my/our shares from the Offer, no claim or liability shall lie against the Acquirers /Manager to the Offer/Registrar to the Offer.

I/We note that this Form of Withdrawal should reach the Registrar to the Offer at the collection centre mentioned in the Letter of Offer on or before the last date of withdrawal (**i.e.16th September ,2005**)

I/We note that the Acquirers /Manager to the Offer/Registrar to the Offer shall not be liable for any postal delay /loss in transit for the equity shares held in physical form and also for the non-receipt of equity shares held in the dematerialised form in the DP account due to inaccurate/incomplete particulars/ instructions.

I/We also note and understand that the Acquirers will return the original share certificate(s) and share transfer deed(s) only on completion of verification of the documents, signatures etc. and beneficiary position data as available from the Depository from time to time, respectively.

For Shares in Physical Form:

The particulars of the tendered share(s) that I/We wish to withdraw are detailed below:

Ledger Folio No. ----- No. of Share Certificate(s) -----

----- TEAR ALONG THIS LINE-----

Acknowledgement Slip

Karvy Computer Share Private Limited

"Karvy House" 46,Avenue 4, Street No.1 Banjara Hills,Hyderabad,500 034

TEL:040 23312454 FAX: 040 23311968 ,**Contact Person** :Mr. M Murali Krishna **Email**: mailmanager@karvy.com

Received from Mr. / Ms _____ Form of withdrawal dated -----

#Number of Certificates -----representing -----equity shares #Copy of Delivery instruction to DP for -----Equity shares

Stamp of collection centre, Signature of Official, & Date of Receipt

(Delete whichever is not applicable)

Sr.No	Certificate Nos. Tendered	Distinctive Nos.		No. of Equity shares
		From	To	
1				
2				
3				
Total Shares tendered				

Sr.No	Withdrawn	Distinctive Nos.		No. of Equity shares
		From	To	
1				
2				
3				
Total Shares Withdrawn				

(Incase of insufficient space, please use additional sheet and authenticate the same.)

For Shares in Dematerialised Form:

I/We hold the following shares in dematerialised form and had tendered the Shares in the Offer and had done an off-market transaction for crediting the shares to the "KCL Escrow Account SQL Open offer " as per the following particulars:

DP Name- Karvy Computer Share P Ltd

Client ID: 15472548

DP ID:

IN300394

Please find enclosed a photocopy of the Depository Delivery Instruction(s) duly acknowledged by DP. The particulars of the account from which my / our equity shares have been tendered are as detailed below:

DP Name	DP ID	Client ID	No of Equity shares	Name of Beneficiary

I / We note that the equity shares will be credited back only to that Depository Account from which the equity shares have been tendered and necessary standing instructions have been issued in this regard.

In case of dematerialised equity shares, I / We confirm that the signatures of the beneficiary holders have been verified by the DP as per the records maintained at their end and the same have also been duly attested by them under their seal.

I / We confirm that the particulars given above are true and correct.

Yours faithfully,

Signed & Delivered by

	1 st Shareholder	2 nd Shareholder	3 rd Shareholder
Full Name			
Address of 1 st Shareholder			
Signature			
Verified and Attested (by DP in case of Demat Shares and by Bank in case of Physical Shares)			

Note: In case of joint holdings all must sign. Place:

Date:

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All future correspondence if any should be addressed to Registrar to the Offer at the following address:

Karvy Computer Share Private Limited

“Karvy House” 46, Avenue 4, Street No.1 Banjara Hills, Hyderabad, 500 034

TEL: 040 23312454 FAX: 040 23311968

Contact Person : Mr. M Murali Krishna Email: mailmanager@karvy.com